

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-315
IB-131(ND)2020

IN THE MATTER OF:

Manish Gupta

Vs

Vdoit4u Event Management Pvt Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Mr. Vikas, Director of Corporate Debtor company appeared in person and seeks two days' time to file reply. He is directed to file the same on or before 26.02.2020 after serving the advance copy of the same to the Ld. Opposite counsel and petitioner is directed to file rejoinder, if any, within seven days after receipt of the copy of reply. List the case for 05.03.2020.

SD/-

(K.K. VOHRA)

MEMBER (T)

SD/-

(ABNI RANJAN KUMAR SINHA)

MEMBER (J)

(Rakhi)